

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/1924/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Biswajit Chakraborty,  
Member, MACT,  
Barpeta.

Dated Guwahati, the 11<sup>th</sup> April, 2019.

Sub:- **Casual leave, Restricted Holiday and station leave permission.**

Ref:- Your letter No. MACT(B)/379 I dated 6<sup>th</sup> April, 2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Restricted holiday on 17.04.2019 and casual leave on 18.04.2019 along with station leave permission from the evening of 12.04.2019 till the morning of 20.04.2019, has been ~~rejected~~ granted.

The District and Sessions Judge, Barpeta in his absence the senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

1926

Memo NO.HC.VII-48/2017/1925-A, dated 11.04.19  
Copy to:

1. The District and Sessions Judge, Barpeta, for information and necessary action.

2. The Systems Analyst, Gauhati High Court

  
JT. REGISTRAR (VIGILANCE)

Rohas